#### **INFORMATION**

Any Women/female employee aggrieved of sexual harassment at workplace by any employee of Sessions Division Bhiwani may make complaint in writing to the Internal Complaint Committee already constituted in compliance of the letter No.564/Spl.E.II/L.80(a) dated 03.07.2018 of the Hon'ble High Court of Punjab and Haryana, Chandigarh and in the wake of mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. On receipt of report of the said Committee, further disciplinary action/proceedings against the erring employee shall be initiated in view of the provisions contained in Haryana Civil Services (Punishment and Appeal) Rules, 2016, Haryana Civil Services (Government Employee Conduct) Rules, 2016 and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

Sd/District and Sessions Judge
Bhiwani 09.08.2021

### स्चना

कोई भी महिला कर्मचारी, जो सत्र संभाग भिवानी के किसी भी कर्मचारी द्वारा कार्यस्थल पर यौन उत्पीइन से पीड़ित है वह माननीय पंजाब और हरियाणा उच्च न्यायालय, चण्डीगढ़ के पत्र संख्या 564/Spl.E.II/L.80(a) दिनांक 03.07.2018 एवं धार 4 के जनादेश के मद्देनजर कार्यस्थल पर महिलाओं के यौन उत्पीइन (रोकथाम, निषेध और निवारण) अधिनियम, 2013 के अनुपालन में पहले से गठित आंतरिक शिकायत समिति को लिखित रूप में शिकायत कर सकती है। उक्त समिति की रिपोर्ट प्राप्त होने पर दोषी कर्मचारी के खिलाफ हरियाणा सिविल सेवा (दंड और अपील) नियम, 2016, हरियाणा सिविल सेवा (सरकारी कर्मचारी आचरण) नियम, 2016 में निहित प्रावधान और कार्यस्थल पर महिलाओं के यौन उत्पीइन (रोकथाम, निषेध और निवारण) अधिनियम, 2013 के अनुसार अनुशासनात्मक कार्यवाही की कार्यवाही शुरू की जाएगी।

हस्ता. जिला एवं सत्र न्यायधीश भिवानी 09.08.2021

#### **ORDER:-**

Consequent upon transfer of Ms.Harshali Chowdhary, Addl. District and Sessions Judge, Fast Track Special Court, under POCSO Act, from Bhiwani and in view of the instructions of Hon'ble the Punjab and Haryana High Court at Chandigarh contained in letter No.564/ Spl.E.II/L.80 (a) dated 03.07.2018, and as per the mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, an Internal Complaints Committee at Bhiwani, is hereby re-constituted, as under:

 Ms.Sonika, Addl. District and Sessions Judge, FTSC, under POCSO Act, Bhiwani. **Presiding Officer** 

Sh.Amit Gautam, Civil Judge (Senior Division), Bhiwani. Member

Sh.Avinash Yadav,
 Civil Judge (Junior Division)
 Bhiwani

Member

4. Ms. Poonam Sangwan, Advocate, Bar Association, Bhiwani.

Member

Further, as envisaged under Section 4(3) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Presiding Officer as well as members of the Internal Committee shall hold office for such period, not exceeding three years, from the date of their nomination.

All concerned be informed accordingly.

Sd/-District and Sessions Judge, Bhiwani./16.04.2021

Endst. No.<u>3756-58/G</u> Dated:<u>16.04.2021</u>
Copy forwarded to the following for information and necessary action:-

- 1. The Registrar General, High Court of Punjab and Haryana at Chandigarh w.r.t. letter, referred to above.
- 2. All the Judicial Officers, posted in Bhiwani Sessions Division.
- 3. Ms. Poonam Sangwan, Advocate, Bar Association, Bhiwani.

Sd/-District and Sessions Judge, Bhiwani./16.04.2021

#### **ORDER:-**

Consequent upon transfer of Ms.Harshali Chowdhary, Addl. District and Sessions Judge, Fast Track Special Court, under POCSO Act, from Bhiwani and Sh.Amit Sharma, Addl. Civil Judge (Senior Division) from Charkhi Dadri and in view of the instructions of Hon'ble the Punjab and Haryana High Court at Chandigarh contained in letter No.564/ Spl.E.II/L.80 (a) dated 03.07.2018, and as per the mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, an Internal Complaints Committee at Sub-Division Charkhi Dadri, is hereby re-constituted, as under:

 Ms.Sonika, Addl. District and Sessions Judge, FTSC, under POCSO Act, Bhiwani. **Presiding Officer** 

 Sh.Kunal Garg, Civil Judge (Senior Division), Charkhi Dadri.

Member

3. Sh.Mukesh Kumar Civil Judge (Junior Division), Charkhi Dadri.

Member

4. Ms. Kavita Sheoran, Advocate, Bar Association, Charkhi Dadri.

Member

Further, as envisaged under Section 4(3) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Presiding Officer as well as members of the Internal Committee shall hold office for such period, not exceeding three years, from the date of their nomination.

All concerned be informed, accordingly.

Sd/-District and Sessions Judge, Bhiwani./16.04.2021

Endst. No.<u>3768-70/G</u> Dated:<u>16.04.2021</u>

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar General, High Court of Punjab and Haryana at Chandigarh w.r.t. letter referred to above.
- 2. All the Judicial Officers, posted in Bhiwani Sessions Division.
- 3. Ms. Kavita Sheoran, Advocate, Bar Association Charkhi Dadri.

Sd/-District and Sessions Judge, Bhiwani./16.04.2021

#### **ORDER:-**

Consequent upon transfer of Ms.Harshali Chowdhary, Addl. District and Sessions Judge, Fast Track Special Court, under POCSO Act, from Bhiwani and in view of the instructions of Hon'ble the Punjab and Haryana High Court at Chandigarh contained in letter No.564/ Spl.E.II/L.80 (a) dated 03.07.2018, and as per the mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, an Internal Complaints Committee at Sub-Division Tosham, is hereby re-constituted, as under:

1. Ms.Sonika
Addl. District and Sessions Judge,
FTSC, under POCSO Act,
Bhiwani.

**Presiding Officer** 

2. Sh.Amit Gautam Civil Judge (Senior Division), Bhiwani. Member

3. Sh. Jogender Singh, Addl. Civil Judge (Senior Division), Tosham Member

4. Ms. Suman Dahiya, Advocate, Bar Association, Tosham.

Member

Further, as envisaged under Section 4(3) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Presiding Officer as well as members of the Internal Committee shall hold office for such period, not exceeding three years, from the date of their nomination.

All concerned be informed accordingly.

Sd/-

District and Sessions Judge, Bhiwani./16.04.2021

Endst. No. $\underline{3765-67/G}$  Dated: $\underline{16.04.2021}$  Copy forwarded to the following for information and necessary

#### action:-

- 1. The Registrar General, High Court of Punjab and Haryana at Chandigarh w.r.t. letter, referred to above.
- 2. All the Judicial Officers, posted in Bhiwani Sessions Division.
- 3. Ms. Suman Dahiya, Advocate, Bar Association, Tosham.

Sd/-District and Sessions Judge, Bhiwani./16.04.2021

#### **ORDER:-**

Consequent upon transfer of Ms.Harshali Chowdhary, Addl. District and Sessions Judge, Fast Track Special Court, under POCSO Act, from Bhiwani and in view of the instructions of Hon'ble the Punjab and Haryana High Court at Chandigarh contained in letter No.564/ Spl.E.II/L.80 (a) dated 03.07.2018, and as per the mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, an Internal Complaints Committee at Sub-Division Loharu, is hereby re-constituted, as under:

Ms.Sonika
 Addl. District and Sessions Judge,
 FTSC, under POCSO Act,
 Bhiwani.

Presiding Officer

2. Sh.Amit Gautam, Civil Judge (Senior Division), Bhiwani. Member

3. Sh. Jetin Gujral, Addl. Civil Judge (Senior Division), Loharu Member

4. Ms. Renu, Advocate, Bar Association, Loharu. Member

Further, as envisaged under Section 4(3) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Presiding Officer as well as members of the Internal Committee shall hold office for such period, not exceeding three years, from the date of their nomination.

All concerned be informed accordingly.

Sd/-

District and Sessions Judge, Bhiwani./16.04.2021

Endst. No.<u>3759-61/G</u> Dated:<u>16.04.2021</u>

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar General, High Court of Punjab and Haryana at Chandigarh w.r.t. letter, referred to above.
- 2. All the Judicial Officers posted in Bhiwani Sessions Division.
- 3. Ms. Renu, Advocate, Bar Association, Loharu.

Sd/-

District and Sessions Judge, Bhiwani./16.04.2021

#### **ORDER:-**

Consequent upon transfer of Ms.Harshali Chowdhary, Addl. District and Sessions Judge, Fast Track Special Court, under POCSO Act, from Bhiwani and in view of the instructions of Hon'ble the Punjab and Haryana High Court at Chandigarh contained in letter No.564/ Spl.E.II/L.80 (a) dated 03.07.2018, and as per the mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, an Internal Complaints Committee at Sub-Division Loharu, is hereby re-constituted, as under:

Ms.Sonika
 Addl. District and Sessions Judge,
 FTSC, under POCSO Act,
 Bhiwani.

Presiding Officer

2. Sh.Amit Gautam, Civil Judge (Senior Division), Bhiwani. Member

Ms.Santosh Bagotia,
 Addl. Civil Judge (Senior Division),
 Siwani

Member

4. Sh.Sunil Parihar, Advocate, Bar Association, Siwani.

Member

Further, as envisaged under Section 4(3) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Presiding Officer as well as members of the Internal Committee shall hold office for such period, not exceeding three years, from the date of their nomination.

All concerned be informed accordingly.

Sd/-

District and Sessions Judge, Bhiwani./16.04.2021

Endst. No.3762-64/G Dated:16.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar General, High Court of Punjab and Haryana at Chandigarh w.r.t. letter, referred to above.
- 2. All the Judicial Officers posted in Bhiwani Sessions Division.
- 3. Sh.Sunil Parihar, Advocate, Bar Association, Siwani.

Sd/-

District and Sessions Judge, Bhiwani./16.04.2021